RBI / DPSS No. 1501 / 02.14.003 / 2008-2009

February 18, 2009

The Chairman and Managing Director / Chief Executive Officers All Scheduled Commercial Banks including RRBs / Urban Co-operative Banks / State Co-operative Banks /. District Central Co-operative Banks

Madam / Dear Sir

<u>Credit/Debit Card transactions-</u> <u>Security Issues and Risk mitigation measures</u>

The use of Credit/Debit Cards has been increasing in the country. We have been reviewing various options to enhance the security of online card transactions. After extensive consultations with banks/card companies, it has been decided as under:

- 2. It would be mandatory to put in place with effect from August 01, 2009:
- i) A system of providing for additional authentication/validation based on information not visible on the cards for all on-line card not present transactions except IVR transactions (for which separate instructions will follow).
- ii) A system of "Online Alerts" to the cardholder for all 'card not present' transactions of the value of Rs. 5,000/ and above.
- 3. Banks are advised to strictly adhere to the instructions and time discipline indicated in this circular. Non-adherence to the directives shall attract penalties prescribed under the Payment and Settlement Systems Act 2007 (Act 51 of 2007).
- 4. This directive is issued under section 18 of Payment and Settlement Systems Act 2007, (Act 51 of 2007).
- 5. Please acknowledge receipt.

Yours faithfully

(G. Padmanabhan) Chief General Manager